

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 293 of 2019**

**In the matter of:**

**Brillio Technologies Pvt. Ltd.**

**....Appellant**

**Vs.**

**Registrar of Companies & Anr.**

**...Respondents**

**Present:**

**For Appellant:            Mr. NPS Chawla & Ms. Sakshi Singh, Advocates.**

**For Respondents:        Mr. P S Singh & Ms. Annu Singh, For R-1 & 2.**

**ORDER**  
**(Through Virtual Mode)**

**04.02.2021:**        Learned Counsel for the Appellant concluded his argument. The Respondent Counsel has started the argument but due to technical problem he is not properly audible, therefore, we are constrained to adjourn the matter.

Let the matter be fixed on **12<sup>th</sup> February, 2021** as '**Part Heard**'.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

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